

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH: NEW DELHI
O.A.No. 815/2022

IN THE MATTER OF: -

SURESH CHAND

... Applicant

Versus

DM KAPASHERA & OTHERS.

... Respondents

NDOH: 13.03.2024

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S. No.	Particulars	Pages
1.	Status Report on behalf of Respondent- MCD.	

Through:

Puja Kalra

(Advocate)

Standing Counsel for MCD

Ch. No. 430/431, Lawyers Chambers,

Delhi High Court, New Delhi.

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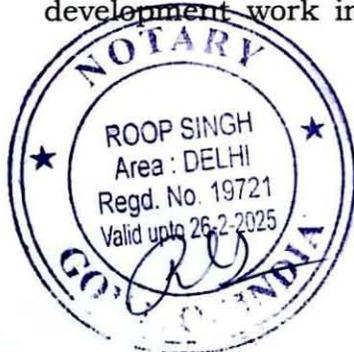
Versus

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... Respondents

STATUS REPORT BY WAY OF AN AFFIDAVIT ON BEHALF
OF THE RESPONDENT MUNICIPAL CORPORATION OF
DELHI (MCD) PURSUANT TO ORDER DATED 13/12/2023.

1. That I (Mukesh Kumar Meena s/o Sh.Jaganya Meena) am presently posted as Executive Engineer, Maintenance Division-IV, Najafgarh Zone, MCD, New Delhi and conversant with the facts of the case and I am competent to depose the instant affidavit, on the basis of the official record maintained and made available, on behalf of Respondent MCD.
2. That the instant status report / affidavit is being filed pursuant to order dated 13/12/2023 of this Hon'ble National Green Tribunal.
3. That vide instant O.A. / Petition, the Applicant herein has filed application complaining about encroachments on pond measuring 13 Bigas 10 Biswas comprised in Khasra No. 111 in village Kanganheri. The Applicant has also submitted that the above said pond was demarcated on 03.09.2013 and owners of Kh.Nos. 112,257,258,274 and 239/2 were found to have encroached upon the area of the Pond.
4. That considering the aforementioned complaint filed by the applicant, so far as role of the answering Respondent - MCD is concerned. At the outset, it is submitted that matter regarding the encroachment on pond measuring 13 Bighas 10 Biswas comprised in Khasra No. 111 in Kanganheri Village, the answering Respondent - MCD is not undertaking / carrying out any maintenance / development work. Moreover the said pond is also not within the jurisdiction of the MCD. Hence, in view of the same, the answering Respondent - MCD has no role to play as regards to alleged encroachments.
5. That it is also learnt and pointed out that the execution of ~~development~~ work in the pond measuring 13 Bighas 10



Biswas comprised in Khasra No. 111 in Kanganheri Village, is being undertaken by Irrigation and Flood Control Department, Govt. of NCT of Delhi.

Hence, in view of the given facts and circumstances the answering respondent - MCD may kindly be deleted from array of parties, in the Interest of Justice.

[Signature]

DEPONENT

Verification: -

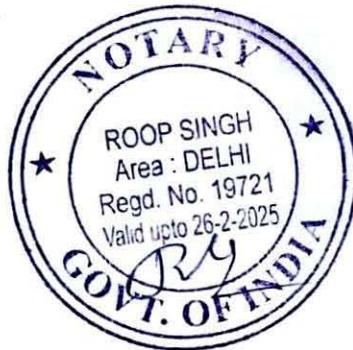
11 2 MAR 2024

Verified at New Delhi on this ____ day of March, 2024 that the contents of the content of my above affidavit are true and correct to my knowledge based on the official records and no part of it is false and nothing material had been concealed there from.

[Signature]

DEPONENT

I Identified the deponent/Executant who has Signed in my presence.



CERTIFIED THAT THE DEPONENT
Shri/Smt./Km. *Manoj Kumar Meena*
S/o. W/o. D/o. *[Signature]*
Identified By Sh./Smt. *Roop Singh*
has Solemnly affirmed me at Delhi
on *12/3/24* at Sl. No. *[Signature]*
that the contents of the affidavit which
have been read & explained to him are
true and Correct to his knowledge.

[Signature]
ROOP SINGH
Notary Public, Delhi (INDIA)

1 2 MAR 2024